

POST OFFER PUBLIC ANNOUNCEMENT TO THE SHAREHOLDERS OF

AREVA T&D INDIA LIMITED

(Registered Office: E- 48/7, Okhla Industrial Area, Phase II, New Delhi - 110020, India
Tel: + 91 11 47629100; Fax: +91 11 47629129/30)

This Public Announcement is being issued by DSP Merrill Lynch Limited ("DSPML" or "Manager to the Offer"), on behalf of ALSTOM Sextant 5 (the "Acquirer") and ALSTOM Holdings, Schneider Electric Industries SAS, Schneider Electric Services International, Schneider Electric India Private Limited, AREVA T&D Holding SA (known as T&D Holding SA with effect from June 07, 2010), Areva T&D SAS and Long & Crawford Ltd., being the Persons Acting in Concert (the "PACs"), and is in continuation of and shall be read in conjunction with the Letter of Offer dated October 29, 2010 (the "Letter of Offer") and the Third Corrigendum dated October 30, 2010 to the Public Announcement of May 28, 2010 to the shareholders of Areva T&D India Limited (the "Target Company"), sent / issued by or on behalf of the Acquirer / PACs pursuant to Regulations 10 and 12 of, and in compliance with the Securities and Exchange Board of India (Substantial Acquisition of Shares and Takeovers) Regulations, 1997 and subsequent amendments thereto (the "Regulations"), in continuation of, and in conjunction with the Public Announcement of May 28, 2010 and the Corrigenda to the Public Announcement published on July 20, 2010 and October 16, 2010.

The details required to be notified under the Regulations following completion of the Offer are as under:

1. Name of the Target Company : Areva T&D India Limited
2. Name of the Acquirer(s) including PAC : **Acquirer:**
ALSTOM Sextant 5
PACs:
 - i. ALSTOM Holdings
 - ii. Schneider Electric Industries SAS
 - iii. Schneider Electric Services International
 - iv. Schneider Electric India Private Limited
 - v. AREVA T&D Holding SA (known as T&D Holding SA with effect from June 07, 2010)
 - v. Areva T&D SAS
 - vii. Long & Crawford Limited
3. Name of Manager to the Offer : DSP Merrill Lynch Limited
4. Name of the Registrar to the Offer : Bigshare Services Private Limited
5. Offer Details
 - a) Date of opening of the Offer : November 6, 2010
 - b) Date of closure of the Offer : November 25, 2010
6. Details of the acquisition

S. No	Item	Proposed in the Offer Document	Actual
6.1	Offer Price	Rs. 295.34	Rs. 295.34 ⁽¹⁾
6.2	Share holding of Acquirer/ PAC (No. & %) before MOU/ Public Announcement	72.18%	72.18%
6.3	Shares acquired by way of MOU or market purchases (No. & %)	Nil	Nil
6.4	Shares acquired in the Offer (No. & %)	47,821,327 (20.00%)	2,906,624 (1.22%)
6.5	Size of the Offer (No of shares multiplied by offer price per share)	Rs. 14,123,550,716.18 (47,821,327 x Rs. 295.34)	Rs. 858,442,332.16 (2,906,624 x Rs. 295.34 ⁽¹⁾)
6.6	Shares acquired after Public Announcement but before 7 working days prior to closure date, if any (No. and %)	Nil	Nil
6.7	Post offer share holding of Acquirers / PACs (No & %) (6.2+6.3+6.4+6.6)	220,407,227 (92.18%)	175,492,524 (73.40%)
6.8	Pre & Post offer share holding of Public (No. & %)	Pre: 66,518,135 (27.82%) Post: 18,696,808 (7.82%)	Pre: 66,518,135 (27.82%) Post 63,611,511 (26.60%)

(1) The Final Order of Hon'ble Securities Appellate Tribunal, Mumbai dated October 29, 2010 is appealable before the Hon'ble Supreme Court under Section 15(z) of the SEBI Act, 1992 and accordingly, the Offer Price will be subject to the outcome of such appeal, if any, preferred by SEBI before the Hon'ble Supreme Court.

7. **Status of the escrow account, whether released or not:** 90% of the amount lying in the Open Offer Escrow Account has been transferred to the Special Account together with additional deposit in the Special Account as per Regulation 29(1) for making payment to the shareholders as consideration for acceptances. Bank Guarantee dated May 26, 2010, as amended on November 18, 2010, issued by Bank of America N.A., will be released along with the transfer of the balance lying in the Open Offer Escrow Account to the Acquirer post completion of all obligations under the Offer
8. **Payment of interest to the shareholders along with the details thereof:** Nil
9. **Status of investor complaints received, if any:** All complaints / queries replied to appropriately

Capitalized terms used in this Public Announcement but not defined shall have the same meaning as assigned in the Letter of Offer.

The directors of the Acquirer and PACs accept joint and several responsibility for the information contained in this Public Announcement and are responsible for the fulfillment of their obligations in terms of the Regulations

Place: Mumbai

Date: December 2, 2010

This Announcement will also be available on the SEBI's website (www.sebi.gov.in)

Issued by the Manager to the Offer on behalf of the Acquirer and PACs

BofA Merrill Lynch

DSP Merrill Lynch Limited

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